

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION No. 5049
TO BE ANSWERED ON FRIDAY, THE 16th DECEMBER, 2016
25, AGRAHAYANA, 1938 (SAKA)**

NEW INCOME DISCLOSURE SCHEME

5049. SHRI G. HARI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has introduced a new income disclosure schemes under the Pradhan Mantri Garib Kalyan Yojana and if so, the details thereof;
- (b) whether proposed tax scheme would provide no immunity from FEMA, PMLA, Narcotics and Black Money and cover deposits made from November 10, 2016; and
- (c) if so, the details thereof and the outcome thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)**

(a) The Taxation Laws (Second Amendment) Bill, 2016, passed by Lok Sabha on 29.11.2016, *inter alia* seeks to introduce the, 'Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojana, 2016 (the Scheme)'. A declarant under the Scheme shall be required to pay tax @ 30% of undisclosed income, surcharge @ 33% of tax and penalty @ 10% of undisclosed income. The declarant shall also be required to deposit an amount, which shall not be less than twenty-five per cent of the undisclosed income in, the ' Pradhan Mantri Garib Kalyan Deposit Scheme, 2016'. Such deposit shall carry no interest and have a locking period of four years.

(b) &(c) The Scheme does not provide any immunity to the declarant in respect of detention made under Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, offence punishable under Chapter IX or Chapter XVII of the Indian Penal Code, the Narcotic Drugs and Psychotropic Substances Act, 1985, the Unlawful Activities (Prevention) Act, 1967, the Prevention of Corruption Act, 1988, the Prohibition of Benami Property Transactions Act, 1988, the Prevention of Money-Laundering Act, 2002, the Special Court Act, 1992, and the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015.

A declaration in respect of any income, in the form of cash or deposit in an account maintained by the person with a specified entity, chargeable to tax under the Income-tax Act for any assessment year commencing on or before the 1st day of April, 2017, can be made under the Scheme.
